



**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE AT PUNE**

Appeal No. 103/2019 (WZ)

VALENTINO BRITO

...APPELLANT

Vs

**GOA COASTAL ZONE MANAGEMENT
AUTHORITY & ANR.**

...RESPONDENTS

**ADDITIONAL AFFIDAVIT ON
BEHALF OF THE APPELLANT**

I, **VALENTINO BRITO**, son of Alex Caitan Brito, major of age, proprietor of M/s Boomerang Resort, r/o H. No. 382/D & 382/E, Ashwem-Mandrem, Pernem – Goa, the Appellant above named, do hereby on solemn affirmation state and submit as under:



1. I say that I have filed the above Appeal before this Hon'ble Tribunal impugning the Demolition Order dated 15/07/2019 passed by the Respondent No. 1.

2. I say that on 17/09/2021, the present matter was taken up for hearing. During the course of the hearing, this Hon'ble Tribunal raised certain queries with regard to the commercial use of the subject structures; and this Hon'ble Tribunal permitted the Appellant to file additional Affidavit with documents to support the same.

3. I say that in pursuance of the Order dated 17/09/2021, I seek to place reliance on the following permissions/NOCs which establish that the commercial use of the subject property is permitted by the local authorities. The same may be taken in continuation to the averments and documents produced along with the Appeal No. 103/2019(WZ).



- i. NOC dated 15/11/2005 issued by the Village Panchayat for Bar & Restaurant. Annexed herewith as **Annexure A-11.**

- ii. Certificate dated 25/05/2006 issued by the Village Panchayat certifying the existence of the structure since 1982 and payment of house tax upto March 2007. Annexed herewith as **Annexure A-12**

- iii. Letter dated 24/12/2010 addressed to the Excise Inspector by the Health Officer giving NOC from the sanitary point of view for grant of excise license for retail sale of liquor. Annexed herewith as **Annexure A-13.**

- iv. Certificate dated 16/03/2011 issued by the Panchayat stating that House No. 382/D(Old) and House No. 358(new) are of the same structure and the same is in the name of



Valentino Brito. Annexed herewith as

Annexure A-14

- v. NOCs dated 11/02/2014 issued by the Village Panchayat for business of Guest House in structures bearing new house number 358 and 359. Annexed herewith as **Annexure A-15(Colly)**

- vi. Renewals of Registration Certificate under the Shops and Establishments Rules, 1975, for Bar & Restaurant as well as for Guest House. Annexed herewith as **Annexure A-16(Colly)**

- vii. Memoranda dated 22/05/2019 issued by the Directorate of Fire & Emergency directing payment of licensing fees. Annexed herewith as **Annexure A-17(Colly)**



- viii. NOCs dated 24/05/2019, 11/06/2019 and 26/11/2020 from the Directorate of Fire & Emergency Services. Annexed herewith as **Annexure A-18(Colly)**
- ix. Renewal of License issued by the Food Safety and Standards Authority of India. Annexed herewith as **Annexure A-19**
- x. Certificate of Registration of Hotel issued by the Department of Tourism. Annexed herewith as **Annexure A-20**
- xi. Receipts of payments made towards House Tax, Professional Tax, Excise License, Fire NOC, Tourism Registration, etc. Annexed herewith as **Annexure A-21(Colly)**
- xii. Relevant extracts of the provisions of law which deal with the permissions/NOCs for



commercial activities. Annexed herewith as
Annexure A-22(Colly)

xiii. Considering some of the documents are issued in the name of Mr. Alex Caitan Brito who is the father of Appellant herein, the Appellant also seeks to place reliance on his birth certificate. Annexed herewith as Annexure A-23

4. I say that the even though the original permission for construction is for residential purpose, there is no embargo on the subsequent change of user to commercial purposes, more specifically for facilitation and promotion of the tourism industry upon which the economy of the state of Goa is largely dependent. The same is clear from the aforementioned permissions/NOCs issued by the local authorities.



5. So far as the contention of the Respondent No. 1 that *'the occupancy certificate is dated 15/09/1989 and the same is issued within 40 days from the date of permission for reconstruction therefore the subject structures are illegal'* is concerned, the same is flawed and incorrect. I say that the Permissions for Reconstruction of two structures were granted on 05/08/1989 and 15/09/1989 respectively. I say that the Occupancy Certificates were subsequently issued on 31/03/1990. The same is clear from the documents annexed to the Appeal Memo, i.e. the permissions dated 05/08/1989 and 15/09/1989, and two occupancy certificates dated 31/03/1989, all of which is issued by the village panchayat.

6. I therefore say that the subject structures are pre-1991 authorized structures and hence are outside the purview of CRZ Regulations. I further say that the permissions/NOCs issued by the local and other authorities establish that the commercial user of the

subject structures is permissible. Hence the present Appeal is entitled to be allowed and the Impugned Demolition Order be quashed and set aside

7. I say that the contents of paragraphs 1, 2pt, 3pt and 5pt are true to my own knowledge and/or based on information; and the contents of paragraphs 2pt, 3pt, 4, 5pt and 6 are based on legal advice which I believe to be true.

Solemnly affirmed at Panaji-Goa,

On this 8th day of November 2021.

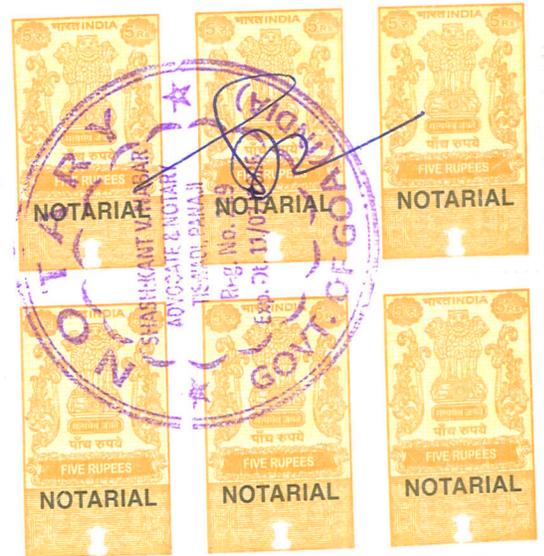
DEPONENT

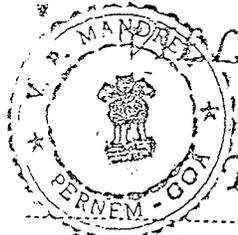
Identified by me:-

(Adv. for the Appellant)

Solemnly affirmed before me by
Shri/Smt. Valentino Bulto
who has identified by
Adv. A. Cardessa
Reg. No. 2961 Date 08/11/2021

SHASHIKANT V. NABAR
Advocate & Notary
Tiswadi Taluka
Panaji-Goa.403 001
Reg. No.229





VILLAGE PANCHAYAT MANDREM

गांधीचारात मंद्रे, पेंसुवे जिल्हा

Taluka Pernem - Goa 403 527.

Ref. No. VPM/Temp. NOC/2005-2006/1474

Date: 15/11/2005.

To,
Mr. Valentino Antonio Brito.
R/o, Asvem, Mandrem Goa.

Sub: N.O.C. to start Permanent Bar and Restaurant.

Sir,

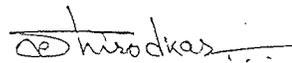
With reference to your application dated 09/11/2005, this Panchayat has no objection to start Permanent Bar and Restaurant in the house bearing Survey No. 382/D situated at Asvem, Mandrem - Goa.

Subject to the following conditions.

1. The N.O.C. must be utilized only to start Permanent Bar and Restaurant and not for any other kind of business.
2. Tax should be paid in Village Panchayat Mandrem.
3. The solid waste should be disposed in a proper manner so as not to cause any health Hazard.
4. The N.O.C. issued is liable to be withdrawn if the condition above is not complied with.
5. The applicant shall obtain N.C.C. from food and Drugs Administration Pannam Goa before the commencement of the business.
6. The N.O.C. should be obtained from Tourism Department and Excise Department.
7. The N.O.C. and Health Card should be obtained from Health Department.
8. The N.O.C. issued is subject to the condition that if any body takes any objection to this than this Panchayat reserves right to withdraw the same.

This N.O.C. is issued at the written request of Mr. Valentino Antonio Brito.

Yours faithfully,


SARPANCH

Village Panchayat Mandrem
Pernem Goa



Tel. 2247222

VILLAGE PANCHAYAT MANDREM

गावपांचायत मांद्रे तालुका पेंड्रे गोवा

Taluka Pernem - Goa 403 527.

Ref. No. VPM/CERT/2006-2007/38

Date: 25/05/2006

C E R T I F I C A T E

This is to certify that House bearing No. 382/D is in the name of Shri. Alex Caitan Britto resident of Asvewada Madrem Goa. The said House is register in this Village Panchayat Office record from year 1982 to till date. The House tax of the said House is paid for the year April 2006 to March 2007.

This certificate is issued at the request of Shri. Valentino A. Britto.



[Signature]
Secretary
Village Panchayat
Mandrem-Goa

[Signature]
SARPANCH
Village Panchayat Mandrem
Mandrem Goa

Annexure 'A-13'

11/NOC/BAR/CHCP/10-11/2629

Government of Goa.
Community Health Centre,

Pernem - Goa.

Date: 24/12/2010.

To,
The Excise Inspector,
Excise Station,
Pernem - Goa.

Sub:- Issue of N.O.C for Sale of Liquor.

Sir,

With reference to the letter No:Exc/Per/2010-11/501 dtd. 07/11/2010 I am to inform you that there is No Objection on Sanitary Point of view for the grant of licence for Retail sale of IMFL & CL for Consumption on the restaurant premises bearing house No.358 situated at Ashvem-Mandrem-Pernem - Goa by Shri. Valentino Antonio Brito Subjects to the following conditions are satisfied:-

- 1.. The Management of the Unit shall not cause any nuisance to the surrounding areas, arising from bad smell, gaseous, or particulates emission, discharge of effluents, noise filth, etc.
- 2..The waste solid/liquid shall be disposed off in a proper manner so has not to cause any health hazard to the neighboring establishments.
3. The domestic water shall not be released in an open and outside the premises.
4. No. effluent shall be released in an open and outside the premises.
5. The Septic tank and soak pit are essential with vent pipe of septic tank should be Covered with nylon netlon..
6. The Management shall co-operate with the Health Authorities whenever they visit for inspection.
7. Waiter's persons working in the premises Restaurant/Bar should possess valid sanitary cards.
8. The N.O.C. issued is liable to be withdrawn if the conditions stipulated above are not complied with.
10. Sanitary Card should be renewed after every six month.



Yours faithfully,

AV

(DR. Albert Dsouza)
HEALTH OFFICER
COMMUNITY HEALTH CENTRE
PERNEM - GOA

Copy to:- Shri. Valentino Antonio Brito Ashvem-Mandrem- Goa

1.

MEDICAL FITNESS CERTIFICATE

Certified that Shri. Valentino Antonio Brito from Ashvem-Mandrem-Goa age 46 was examined by me and I didn't discover any diseases communicable or otherwise, body or mental infirmity and found fit to the active duty.

AV

PH. No. 2247222

Annexure 'A-14'

**VILLAGE PANCHAYAT MANDREM
MANDREM PERNEM GOA**

Ref. No. VP/MAN/CERT/2010-2011/3104

Date: 16/03/2011

C E R T I F I C A T E

This is to certify that as per record maintain by this panchayat old house No. 382/D and new house No. 358 is in the name of Mr. Valentino A. Britto resident of Asvewada Mandrem Goa. The both house number is of one and same house.

This certificate is issued at the request of Mr. Valentino A. Britto produce in the office of Excise Department Pernem Goa.




SARPANCH
Village Panchayat Mandrem
Pernem Goa



VILLAGE PANCHAYAT MANDREM MANDREM PERNEM GOA

Ref. No. VP/MAN/NOC/Guest house/2013-2014/2470

Date: 11/02/2014

To,
Mr. Valentino Antonio Britto.
R/o, Ashvewada Mandrem Goa.

Sub :- N. O. C. to run business of Guest House in house No. 359 at Ashvewada Mandrem Goa.

Sir,

With reference to above it is to inform you that your application for issue of NOC to run business of Guest House in house No. 359 at Ashvewada Mandrem Goa, was placed before the fortnightly meeting of this Panchayat held on 31/01/2014, wherein it was unanimously resolved to issue NOC to run business of Guest House in house No. 359 at Ashvewada Mandrem Goa, subject to following terms & conditions.

This NOC is strictly based on the following Terms & Conditions

1. The N.O.C. must be utilized only to run the Guest house in house No. 359 at Ashvewada Mandrem Goa and not for any other purpose.
2. Tax should be paid in Village Panchayat Mandrem time to time.
3. The business of Guest House shall be carried out only at the above mentioned place at Ashvewada Mandrem Goa.
4. The business shall be operated by the applicant himself only, No foreigners shall be permitted to work.
5. The applicant shall observe the required formalities of concerned Govt. departments.
6. In the event of any complaint received against the applicant with documentary proof, the N.O.C. granted shall be cancelled / revoked without giving any Notice/reason thereof.
7. The applicant shall follow any other instructions/orders issued by this village panchayat time to time.
8. The applicant shall strictly comply all the conditions imposed by the Govt. Departments.
9. The applicant should not involve in any illegal activities including trafficking in drugs, pedophilia, immovable activities etc and they should not use any obscene images of women.
10. The applicant should dispose Garbage, waste Material in proper manner so as not to cause any health Hazards.
11. The applicant should obtain all the relevant NOC's/Permission of Govt. Departments/Authorities before starting / setting up this business.

This is issued at the written request of Mr. Valentino Antonio Britto.

Yours faithfully,

Pone S. S. M.

SARPANCH
Village Panchayat Mandrem
Pernem Goa

Tel. No. 2247222



VILLAGE PANCHAYAT MANDREM
MANDREM PERNEM GOA

Ref. No. VP/MAN/NOC/Guest house/2013-2014/247/

Date: 17/02/2014

To,
 Mr. Valentino Antonio Britto.
 R/o, Ashvewada Mandrem Goa.

Sub :- N. O. C. to run business of Guest House in house No. 358 at
 Ashvewada Mandrem Goa.

Sir,

With reference to above it is to inform you that your application for issue of NOC to run business of Guest House in house No. 358 at Ashvewada Mandrem Goa, was placed before the fortnightly meeting of this Panchayat held on 31/01/2014, wherein it was unanimously resolved to issue NOC to run business of Guest House in house No. 358 at Ashvewada Mandrem Goa, subject to following terms & conditions.

This NOC is strictly based on the following Terms & Conditions

1. The N.O.C. must be utilized only to run the Guest house in house No. 358 at Ashvewada Mandrem Goa and not for any other purpose.
2. Tax should be paid in Village Panchayat Mandrem time to time.
3. The business of Guest House shall be carried out only at the above mentioned place at Ashvewada Mandrem Goa.
4. The business shall be operated by the applicant himself only, No foreigners shall be permitted to work.
5. The applicant shall observe the required formalities of concerned Govt. departments.
6. In the event of any complaint received against the applicant with documentary proof, the N.O.C. granted shall be cancelled / revoked without giving any Notice/reason thereof.
7. The applicant shall follow any other instructions/orders issued by this village panchayat time to time.
8. The applicant shall strictly comply all the conditions imposed by the Govt. Departments.
9. The applicant should not involve in any illegal activities including trafficking in drugs, pedophilia, immovable activities etc and they should not use any obscene images of women.
10. The applicant should dispose Garbage, waste Material in proper manner so as not to cause any health Hazards.
11. The applicant should obtain all the relevant NOC's/Permission of Govt. Departments/Authorities before starting / setting up this business.

This is issued at the written request of Mr. Valentino Antonio Britto.

Yours faithfully,

SARPANCH
 Village Panchayat Mandrem
 Pernem Goa

(Under Goa, Daman and Diu Shops and Establishment Rules, 1975)

(See Rule 5)

Registration Certificate of Establishment

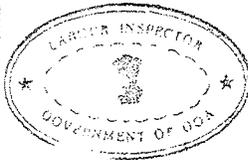
1. Registration Number : S&E/III/PER-Y2K/127.
2. Name of the Establishment : M/S. BOOMERANG RESORT ASVEM.
3. Postal address of Establishment : ASHEVEM, MANDREM, PERNEM, GOA, 403527
4. Name of the Employer : SHRI VALENTINO A BRITTO
5. Nature of Business : BARI AND RESTAURANT

It is hereby certified that M/S. BOOMERANG RESORT ASVEM has been registered as Restaurant on this day 22nd January, of 2009

Renewals

Date of renewal	From	To
	2	3
	22-Jan-2009	31-Dec-2018
21-May-2019	01-Jan-2019	31-Dec-2023

- Note : i) Renewal period of the Registration Certificate is from 1st November to 30th November
ii) This Certificate shall not bestow any Right of Title



Seal

Labour Inspector
Office of the Labour Welfare Centre, Pernem

Certification signature by Nainesh Dattaram Dessai, Validity Unknown

LABOUR INSPECTOR
Office of the Labour Welfare Centre, Pernem
Signed Date 21/05/2019 12:14 PM
This is a digitally signed and computer generated document

FORM - III

(Under Goa, Daman and Diu Shops and Establishment Rules, 1975)

(See Rule 5)

Registration Certificate of Establishment

1. Registration Number : S&E/II/PER-Y2K/436.
2. Name of the Establishment : M/S. BOOMERANG BEACH RESORT ASHVEVA.
3. Postal address of Establishment : H.NO. 358, ASHVEWADA,, MANDREM, PERNEM, GOA, 403527
4. Name of the Employer : MR VALENTINO ANTONIO BRITTO
5. Nature of Business : GUEST HOUSE.

It is hereby certified that M/S. BOOMERANG BEACH RESORT ASHVEVA has been registered as Commercial establishment on this day 10th December of 2015

Renewals.

Date of renewal	From	To
1	2	3
	11-Dec-2015	31-Dec-2018
21-May-2019	01-Jan-2019	31-Dec-2023

- Note : i) Renewal period of the Registration Certificate is from 1st November to 30th November
ii) This Certificate shall not bestow any Right of Title



Seal

Labour Inspector
Office of the Labour Welfare Centre, Pernem

Document certified by Nainesh Dattaram Dessai.

LABOUR INSPECTOR
Office of the Labour Welfare Centre, Pernem
Signed Date 21/05/2019 12:21 PM
This is a digitally signed and computer generated document



Government of Goa
Directorate of Fire & Emergency Services

North Zone, St. Inez, Panaji,
Goa - 403001 - India



File No.: DFES/ADO/LIC-FEE/19-20/462

Date: 22.05.2019

MEMORANDUM

Ref:- Govt. Notification No. 3/7/85-HD(G) Vol. II, dated; 18.05.2010

In pursuance of the Government Notification referred to above, an amount of Rs. 8 760.- (Rupees Eight Thousand Seven Hundred Sixty Only) is livable towards the issue of No Objection Certificate to your Premises "M/s. Boomerang Resort" admeasuring 876 Sq. mtrs. H.No.358, 359, Ashvewada, Mandrem, Pernem-Goa, at the rate of Rs 10/Sq. mtr. Built-up area under Goa Fire Force Rules 1997 for licensing purpose.

The amount should be remitted to the Accunts Section of this Directorate for issue of No Objection Certificate as required for your establishment/occupancy.



(AJIT K. KAMAT)
ASSISTANT DIVISIONAL OFFICER (Offg.)
NORTH ZONE

To,

Mr. Valentino Antonio Britto,
M/s. Boomerang Resort,
H.No.358, 359, Ashvewada,
Mandrem, Pernem-Goa

(with reference to letter No. Nil, dated; 13.05.2019.

Copy to :-

1. The Asst. Accounts Officer, Fire Force Hqrs., Panaji.
2. Office copy.

Phone Nos:+91(832) 2225500/2425101
Directorate of Fire & Emergency Services

FaxNo.:+ 91(832)2244958
www.goadfes.gov.in
Email:adodfesp-fire.goa@nic.in



Government of Goa
Directorate of Fire & Emergency Services

North Zone, St. Inez, Panaji,
Goa - 403001 - India



File No.: DFES/ADO/LIC-FEE/19-20/463

Date: 22.05.2019

MEMORANDUM

Ref:- Govt. Notification No. 3/7/85-HD(G) Vol. II, dated; 18.05.2010.

In pursuance of the Government Notification referred to above, an amount of Rs.3,040/- (Rupees Three Thousand & Forty Only) is livable towards the issue of No Objection Certificate to your Premises "M/s. Boomerang Restaurant" admeasuring 340 Sq mtrs. H.No.382/D Ashvewada, Mandrem, Pernem-Goa, at the rate of Rs 10/Sq. mtr. Built-up area under Goa Fire Force Rules 1997 for licensing purpose.

The amount should be remitted to the Accunts Section of this Directorate for issue of No Objection Certificate as required for your establishment/occupancy.



(AJIT K. KAMAT)
ASSISTANT DIVISIONAL OFFICER (Offg.)
NORTH ZONE

To,

Mr. Valentino Antonio Britto,
M/s. Boomerang Restaurant,
H.No.382/D, Ashvewada,
Mandrem, Pernem-Goa

(with reference to letter No. Nil, dated; 13.05.2019.

Copy to :-

1. The Asst. Accounts Officer, Fire Force Hqrs., Panaji.
2. Office copy.

Phone Nos: +91(832) 2225500/2425101
Directorate of Fire & Emergency Services

FaxNo.: + 91(832)2244958
www.goadfes.gov.in
Email: adodfsp-fire.goa@nic.in

Annexure A-18 (colly)

Government of Goa
Directorate of Fire & Emergency Services
North Zone, St. Inez, Panaji,
 Goa - 403001 - India

File No.: DFES/ADO/ FP/LPG/2019-20/489

Date: 24.05.2019.

NO OBJECTION CERTIFICATE
 (Rule 26)

Sub:- Uses of places and trades for purpose involving risk from fires.
 Issue of No Objection Certificate issued under Fire Force Act 1986 to M/s. Boomerang Restaurant, H.No.382/D, Ashwewada, Mandrem, Pernem -Goa, for storage of 03 Nos. of L.P.G. Cylinders..

Ref:- Letter No. Nil dated: 13.05.2019.

Consequent upon the Fire Safety Inspection at M/s. Boomerang Restaurant, H.No.382/D, Ashwewada, Mandrem, Pernem -Goa, it is certified that there is No Objection from Fire Services point of view to Issue licence to the said premises for storage of 03 Nos. of L.P.G. (19 Kgs.) cylinders in the designated area in the specific manner, .

Any alternations/increased capacity for storage of L.P.G. Cylinders in the area should only be done in consultation with this department.

The next date of inspection for renewal shall be on 18.05.2020.



(Signature)
 (AJIT K.KAMAT)
 ASSISTANT DIVISIONAL OFFICER (Offg.)
 NORTH ZONE

To.

Mr. Valentino A. Britto,
M/s. Boomerang Restaurant,
H.No.382/D, Ashwewada,
Mandrem, Pernem-Goa.



Government of Goa
Directorate of Fire & Emergency Services

North Zone, St. Inez, Panaji,
Goa – 403001 – India



File No. DFES/ADO/HTL/19-20/590

Dated : 11.06.2019

NO OBJECTION CERTIFICATE
(Rule 26)

Sub:- Uses of places and trades for purpose involving risk from fires
Issue of No Objection Certificate issued under Fire Force Act 1986 to
M/s. Boomerang Resort, H.No.358,359, Ashwewada, Mandrem,
Pernem-Goa for Hotels and Boarding Houses.

Ref:- Letter No; Nil dated:- 13.05.2018

Consequent upon the Fire Safety Inspection of the premises of M/s. Boomerang Resort, H.No.358, 359, Ashwewada, Mandrem, Pernem-Goa it is certified that the licence has observed appropriate precautions against the danger of fire in the use of relevant premises. There is No Objection from Fire Services point of view to issue licence for 24 Rooms of the said premises for the contemplated use.

This Certificate is valid for a period of **One year**. The Management of M/s. Boomerang Resort, shall ensure that the Fire Protection Arrangements Installed are maintained which can be safely and effectively used at all material times during the certificate validity period.

The next date of inspection for renewal shall be on 18.05.2020.

This supersedes the earlier No Objection Certificate issued vide our letter No. DFES/ADO/HTL/19-20/490 dated:-24.05.2019.


(AJIT K. KAMAT)
ASSISTANT DIVISIONAL OFFICER (Offg.)
NORTH ZONE

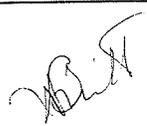
To,
Mr. Valentino Antonio Britto,
M/s. Boomerang Resort,
H.No.358, 359, Ashwewada,
Mandrem, Pernem-Goa.



Copy to:-
✓ The Director of Tourism,
Patto, Panaji, Goa.

Phone Nos:+91(832) 2225500/2425101
Directorate of Fire & Emergency Services

FaxNo.:+ 91(832)2244958
www.goadfes.gov.in
Email:adodfspfiro.goa@nic.in





Government of Goa
Directorate of Fire & Emergency Services

North Zone, St. Inez, Panaji,
Goa – 403001 – India



File No.DFES/ADO/HTL/20-21/1241

Dated : 11.11.2020

NO OBJECTION CERTIFICATE
(Rule 26)

Sub:- Uses of places and trades for purpose involving risk from fires. Renewal of No Objection Certificate issued under Goa State Fire Force Act 1986 and Rules 1997 to **M/s. Boomerang Resort, H.No.358, 359, Ashwewada, Mandrem, Pernem-Goa.**

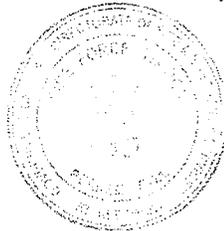
Ref:- Letter No; Nil dated:- 11.11.2020

Consequent upon the Self Certification from **M/s. Boomerang Resort, H.No.358, 359, Ashwewada, Mandrem, Pernem-Goa**, that the existing in-built Fire Protection Arrangements are in working condition, there is No Objection from Fire Service point of view to renew the No Objection Certificate of the said premises for **24 Rooms** in the designated area.

It shall ensure that the Fire Protection Arrangements installed are maintained which can be safely and effectively used at all material times during the certificate validity period.

The No Objection Certificate is valid for a period of **One year**. The next date of inspection for renewal shall be on **18.05.2021**.

(AJIT K. KAMAT)
ASSISTANT DIVISIONAL OFFICER (Offg.)
NORTH ZONE



To,
Mr. Valentino Antonio Britto,
M/s. Boomerang Resort,
H.No.358, 359, Ashwewada,
Mandrem, Pernem-Goa.

✓ **Copy to:-**
The Director of Tourism,
Patto, Panaji, Goa.

Phone Nos: +91(832) 2225500/2425101
Directorate of Fire & Emergency Services

FaxNo.: + 91(832)2244958
www.goadfes.gov.in
Email: adodfspfira.goa@nic.in



Government of Goa
Directorate of Fire & Emergency Services

North Zone, St. Inez, Panaji,
Goa - 403001 - India



File No.DFES/ADO/HTL/20-21/1241

Dated : 26.11.2020

NO OBJECTION CERTIFICATE
(Rule 26)

Sub:- Uses of places and trades for purpose involving risk from fires. Renewal of No Objection Certificate issued under Goa State Fire Force Act 1986 and Rules 1997 to M/s. Boomerang Resort, H.No.358, 359, Ashwewada, Mandrem, Pernem-Goa.

Ref:- Letter No; Nil dated:- 11.11.2020

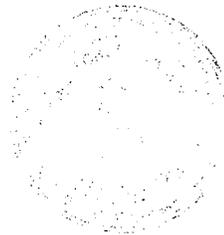
Consequent upon the Self Certification from M/s. Boomerang Resort, H.No.358, 359, Ashwewada, Mandrem, Pernem-Goa, that the existing in-built Fire Protection Arrangements are in working condition, there is No Objection from Fire Service point of view to renew the No Objection Certificate of the said premises for 24 Rooms in the designated area.

It shall ensure that the Fire Protection Arrangements installed are maintained which can be safely and effectively used at all material times during the certificate validity period.

The No Objection Certificate is valid for a period of One year. The next date of inspection for renewal shall be on 18.05.2021.


(AJIT K. KAMAT)
ASSISTANT DIVISIONAL OFFICER (Offg.)
NORTH ZONE

To,
✓ Mr. Valentino Antonio Britto,
M/s. Boomerang Resort,
H.No.358, 359, Ashwewada,
Mandrem, Pernem-Goa.



Copy to:-
The Director of Tourism,
Patto, Panaji, Goa.

Phone Nos:+91(832) 2225500/2425101
Directorate of Fire & Emergency Services

FaxNo.:+ 91(832)2244958
www.qoadfes.gov.in
Email:adodfspfira.goa@nic.in

Annexure 'A-19'

FSSAI

Registration Certificate/ पंजीकरण प्रमाण पत्र
Government of Goa
भारतीय खाद्य संरक्षा एवं मानक प्राधिकरण
Food Safety and Standards Authority of India
खाद्य संरक्षा और मानक अधिनियम, 2006 के अधीन पंजीकरण
Registration under FSS Act, 2006



REGISTRATION CERTIFICATE [Sec Regulation 2.1.1(5)]

1. Registration No.

20620005000144

2. Name, address & designation
of Food Business Operator

Mr. Valentino Antonio Brito / Bar and
Restaurant
H. No. 358, Asvewada, Mandrem, Goa.,
Mandrem, Pernem, North Goa . Goa-403527
Proprieter

3. Name & address of Food Establishment (if
any)

H. No. 358, Asvewada, Mandrem, Goa.,
Mandrem, Pernem, North Goa , Goa-403527

4. Kind of Business

Restaurants

5. Previous Goa P.F.A. License No.

The Registration Certificate is granted under and is subject to the provisions of Food Safety Standards Act, 2006 all of which must be complied with by the Food Business Operator.
It is hereby certified that the above food establishment has been registered under Food Safety Standards Act, 2006 on this..... This is merely a Registration Certificate & not license & it does not by itself bestow any legality on the structure or confer any right on the owner of so far the date & time of existence of the structure in which this food establishment is located.



Registering Authority
पंजीयन प्राधिकारी
Goa Registering Authority under FSS Act, 2006

Place : North Goa
Date : 06-10-2020

Validation And Renewal

Valid From	Valid To	Registration Fee Paid in Rs.	Items/Names of the food category authorized
06-10-2020	5 Year(s)	500 INR	Please refer to annexure for details.



Disclaimer-

1. Application for renewal of Registration Certificate can be filed as early as 120 days prior to expiry date of Registration Certificate. You can file application for renewal or modification of Registration Certificate by login into FSSAI's Food Safety Compliance System (<https://foscoc.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. This Registration Certificate is only to commence or carry on the food businesses and not for any other purpose.
3. This is computer generated registration certificate and doesn't require any signature or stamp by authority.

... food businesses activities having annual turnover upto

fssai

Registration Certificate/ पंजीकरण प्रमाण पत्र
Government of Goa
भारतीय खाद्य संरक्षा एवं मानक प्राधिकरण
Food Safety and Standards Authority of India
खाद्य संरक्षा और मानक अधिनियम, 2006 के अधीन पंजीकरण
Registration under FSS Act, 2006



Registration No.: 20620005000144

Detail(s) of Food Item

[Note: Only standardised food products are allowed to be manufactured as per the list available on FoSCoS.]

Sl. No	Food Item(s)
1	14 - Beverages, excluding dairy products
2	16 - Prepared Foods

In case of manufacturing, the endorsed products refer to products for which standards are prescribed as per FSS (Food Products and Additives) Regulations and FSS (Health Supplements, Nutraceuticals, Food for Special Dietary Use, for Special Medical Purpose, Functional Food and Novel Food) Regulations, 2016 and FSS (Approval for Non-Specific Food and Food Ingredients) Regulation, 2017 and FSS (Alcoholic Beverages) Regulation, 2018. Only products as per above mentioned FSS regulations are allowed to be manufactured.

Registering Authority *Direkt*
पंजीयन प्राधिकारी
Goa Registering Authority under FSS Act, 2006



fssa

Registration Certificate/ पंजीकरण प्रमाण पत्र
Government of Goa
भारतीय खाद्य संरक्षा एवं मानक प्राधिकरण
Food Safety and Standards Authority of India
खाद्य संरक्षा और मानक अधिनियम, 2006 के अधीन पंजीकरण
Registration under FSS Act, 2006



Registration No.: 20620005000144

Validity From	Validity Upto	Issued On	Fee Paid
06-10-2020	05-10-2025	06-10-2020	{{item.

Note-

1. Window for Renewal of License will be opened 120 days prior to expiry date.





Annexure A-20

DEPARTMENT OF TOURISM
GOVERNMENT OF GOA
PANAJI-GOA

GOA

FORM V

(See Rule 3)

Certificate of Registration

"Hotel"

Certificate No: HOTN003055C. Category

This is to certify that Valentino Antonio Britto resident of H.No. 89 Ashvemwada, Mandrem, Pernem, North Goa- 403527 has been registered under the Goa Registration of Tourist Trade Act, 1982 to carry on the business of GUEST HOUSE under the name and style BOOMERANG GUEST HOUSE located at H.No.358 And 359 Ashvemwada, Mandrem, Pernem, North Goa- 403527 having 24 No. of Rooms.

This certificate is valid upto 31-Mar-2021Place: Department Of Tourism, North Zone OfficeIssue Date: 25-Feb-2021

Prescribed Authority

Rajesh A Kale

Deputy Director

ENDORSEMENT

Sr No	Date of Inspection	Name of Official	Signature of Official
	<input type="text"/>		
	<input type="text"/>		
	<input type="text"/>		

* This certificate is valid upto the validity of the NOC of the Gram Panchayat/Municipal Council.

* This certificate provided by Department of tourism is merely to show that this activity is registered under Goa Registration of Tourist trade Act 1982. This certificate should not be used as a legal document or as any ownership document to any court or



Government of Goa
Department of Tourism

Department of Tourism, North Zone
Office, Paryatan Bhavan, Patto,
Panaji-Goa

ORIGINAL



Receipt No.:PAYHOT3032021N-203

RECEIPT

Department: 78-TOURISM

Receipt Date: 03-Mar-2021

Name and Address of Party: Valentino Antonio Britto
H.No. 89 Ashvemwada, Mandrem, Pernem, North Goa- 403527

Department Charges	45,000.00
--------------------	-----------

Service:

Other Details: Receipt towards Registration of Boomerang Guest House(C Category),
H.No.358 And 359 Ashvemwada, Mandrem, Pernem, North Goa- 403527,

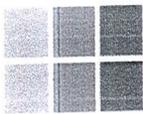
Paid For the Financial Year(s): 2013-14, 2014-15, 2019-20, 2015-16, 2016-17, 2017-18, 2018-19, 2020-21

CASH COUNTER
Signature of Cashier

Print Date: 03-Mar-2021 01:02:54 PM

Designed & Maintained by Goa Electronics Limited

ORIGINAL

**Goa Electronics Limited**

Ground floor, Shramshakti Bhavan,
EDC Complex, Patto Plaza, Panaji-Goa



Receipt No.:PAYHOT3032021N-203 /GEL

RECEIPT

Receipt Date: 03-Mar-2021

Name and Address of Party: Valentino Antonio Britto
H.No. 89 Ashvemwada, Mandrem, Pernem, North Goa- 403527

Service:

Processing Fee- Base Fee	3050.84
CGST@ 9.0%	274.57
SGST@ 9.0%	274.57
Total	3,599.98

Other Details: Receipt towards Registration of Boomerang Guest House(C Category),
H.No.358 And 359 Ashvemwada, Mandrem, Pernem, North Goa- 403527,

CASH COUNTER
Signature of Cashier

Designed & Maintained by Goa Electronics Limited

House 382/0

	HT	LT	Sec 92
	Ar 20	12	
	Can 20	6	
		18	

Original

FORM No. 4
RECEIPT

Receipt Book No. 15 Receipt No. 85
 The Village Panchayat V. P. Mandueer
 Received with thanks from Alex Caetan Buitto

Rupees fifty-eight only.

Rs. 58/-
 On account of House tax up to 98-94 = 40 = 00
Appl tax up to 98-94 = 18 = 00
58 = 00

Date 10/8/94
 Reference to cash entry

Book
 Page No.



[Signature]
 Secretary
 Village Panchayat
 Mandueer

FORM NO. 4
RECEIPT

Aswad
Restaurant
SI. No. 06

Receipt Book No. 213

Receipt No.: 025

The Village Panchayat MANDREM, PERNEM - GOA

Received with thanks from Valentino Antonio Brito

Rs. 800 00 Rupees (Eight hundred only.)

on account of professional tax for Restaurant per year
2006-2007, 2007-2008 IS R. 800 00

Date 30/3/2008

Reference to cash entry

Book 03

Page No. 108


Secretary

V. P.

Village Panchayat
Mandrem-Goa

Instruction covering the use of Form 4 :

- (a) Each receipt book shall have a serial number and each receipt which shall be in duplicate for use with carbon paper shall have a serial number within the book. Both Book number and Receipt number shall be machine numbered on each receipt whether original or duplicate.
- (b) The seal of the Panchayat shall be affixed to each receipt before issued. The carbon copy shall be retained and the original issued.

FORM NO. 4

RECEIPT

Asreewada
Restaurant
S/N 16, 06

Receipt Book No. 39

Receipt No.: 093

The Village Panchayat MANDREM, PERNEM - GOA

Received with thanks from Valentino Antonio Botto,

Rs. 1600.00 Rupees (one thousand six hundred
only)

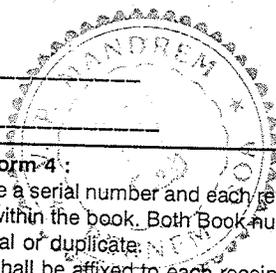
on account of Professional tax for West house for year
(2006-2007), 2007-2008 2008-2009 2009-2010, Rs

Date 01/12/2009 Rs. 1600.00 advance payment
for tax 2008-2010

Reference to cash entry

Book 03

Page No. 108



[Signature]
Secretary
Secretary

V. P. _____

Instruction covering the use of Form-4:

- (a) Each receipt book shall have a serial number and each receipt which shall be in duplicate for use with carbon paper. Each receipt shall have a serial number within the book. Both Book number and Receipt number shall be machine numbered on each receipt whether original or duplicate.
- (b) The seal of the Panchayat shall be affixed to each receipt before issued. The carbon copy shall be retained and the original issued.

T.R. 5
(Treasury Rule 83)

35

Original

Receipt No. 3181

Dated 2/12/2003

Received from

Sh. Valentim Antonio Brito

with letter No.

dated

200...

the sum of Rupees

Two thousand nine hundred

only

in cash

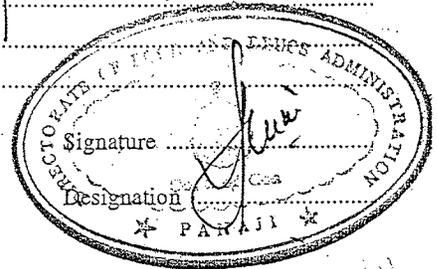
on account of

fresh flat fee 2003-06

in payment of

Rs.

2900



T.R. 5
(Treasury Rule 83)

15

Original

Receipt No. 3185
Received from *Shri Valentine . A. Borita*

Dated *4/12/2008*

..... with letter No.

..... dated *Seven hundred & 75 only* 200.....
the sum of Rupees

Rs. 750 in cash on account of
by cheque *Per Jan 2007-08*

in payment of

Rs.

750



16

T.R. 5
(Treasury Rule 83)

Receipt No. 3187

Dated 2/12/11

Received from

Shri. Vakeer Singh - A. R.

with letter No.

dated

the sum of Rupees

Five hundred only

in cash

on a

receipt

Fee for 2009-2010

in

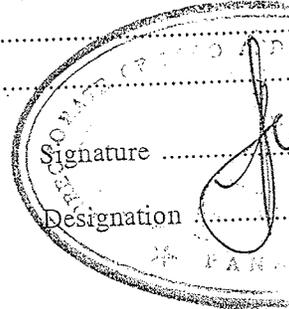
payment of

Rs.

500/-

Signature

Designation



109

FORM
[See Rule 22(i)]
RECEIPT

G.A.R. 5

No. 81/11/2 26/12 2014
Received from M/s. Bed Race Bar Ashree
with Letter No. NR dated 29/11/14
dated 26/12/2014 the sum of Rs. 150/-
(Rupees one hundred fifty only)

in cash/by cheque/by Bank draft on account of M/s.
for stored of nos. 1 P & 19/14
Bed-Race Bar Ashree Maday in payment

Rs. 150/-
Govt. Ptg. Press, Panaji-Goa



Signature
Designation

FORM NO. 4

Ashwasa da
H.No. 89Receipt Book No. 359

RECEIPT

Receipt No. 79The Village Panchayat Mandrem.Received with thanks from Alex Cattan BSHORs. 100/- Rupees (one hundred only.)on account of House tax for years 2019 - 2020
is Rs 100/-Date 27/5/2019Reference to cash entry
02

Book _____

page No. 20.

A. Reddy
 SECRETARY
 Village Panchayat
 V. P. Mandrem - Goa

Instruction covering the use of form 4 :

- a) Each receipt book shall have a serial number and each receipt which shall be in duplicate for use with carbon paper. shall have a serial number within the book. Both Book number and Receipt number shall be machine numbered on each receipt whether original or duplicate.
- b) The seal of the Panchayat shall be affixed to each receipt before issued. The carbon copy shall be retained and the original issued.

FORM NO. 4

Ashvada
Histo-358
80

RECEIPT

Receipt Book No. 309

Receipt No.:

The Village Panchayat MandremReceived with thanks from Valentine A BritoRs. 400.00 Rupees (Four hundred only)on account of House the Poo fees 2019-2020
Rs. 400.00Date 27/5/2019

Reference to cash entry

Book 02page No. 77

Ash
SECRETARY
Village Panchayat
Mandrem - Goa
V. P.

Instruction covering the use of form 4 :

- a) Each receipt book shall have a serial number and each receipt which shall be in duplicate for use with carbon paper. Each receipt shall have a serial number within the book. Both Book number and Receipt number shall be machine numbered on each receipt whether original or duplicate.
- b) The seal of the Panchayat shall be affixed to each receipt before issued. The carbon copy shall be retained and the original issued.

FORM NO. 4

Ashwada
H. No. 359
81Receipt Book No. 359

RECEIPT

Receipt No.:

The Village Panchayat

Mandrem

Received with thanks from

Valambhe A. D. D. Ho

Rs.

200 = 00Rupees (Two hundred only,)on account of Hocce tax for year 2019-2020Rs. 200 =Date 21/5/2019

Reference to cash entry

Book

02

page No.

77

[Signature]
SECRETARY
Village Panchayat
Mandrem - Goa

V. P.

Instruction covering the use of form 4 :

- Each receipt book shall have a serial number and each receipt which shall be in duplicate for use with carbon paper. Each receipt shall have a serial number within the book. Both Book number and Receipt number shall be machine numbered on each receipt whether original or duplicate.
- The seal of the Panchayat shall be affixed to each receipt before issued. The carbon copy shall be retained and the original issued.

FORM NO. 4

Receipt Book No. 359

RECEIPT

Receipt No.: 82The Village Panchayat MandremReceived with thanks from Volantize A. BandoRs. 72000.00 Rupees (Seventy two thousand)only,
on account of Popular contribution feeDate 27/5/20 19

Reference to cash entry

Book _____

page No. _____



[Signature]
 SECRETARY
 Village Panchayat
 Mandrem - Goa

V. P. _____

Instruction covering the use of form 4 :

- a) Each receipt book shall have a serial number and each receipt which shall be in duplicate for use with carbon paper. shall have a serial number within the book. Both Book number and Receipt number shall be machine numbered on each receipt whether original or duplicate.
- b) The seal of the Panchayat shall be affixed to each receipt before issued. The carbon copy shall be retained and the original issued.

FORM NO. 4 RECEIPT

Ashwada
Restaurant
Sn No: 20
Receipt No.: 83

Receipt Book No. 359

The Village Panchayat Mandrem.

Received with thanks from Valentino A. Batta

Rs. 15000 Rupees (Fifteen thousand only.)

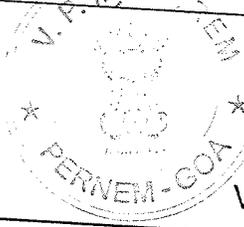
on account of proportional tax for Restaurant per year
2017-18, 2018-19, 2019-20 @ Rs. 15000

Date 27/5/2019

Reference to cash entry

Book 04

page No. 125



V. P.

Aroghy
SECRETARY
Village Panchayat
Mandrem - Goa

Instruction covering the use of form 4 :

- a) Each receipt book shall have a serial number and each receipt which shall be in duplicate for use with carbon paper. Each receipt shall have a serial number within the book. Both Book number and Receipt number shall be machine numbered on each receipt whether original or duplicate.
- b) The seal of the Panchayat shall be affixed to each receipt before issued.
The carbon copy shall be retained and the original issued.

FORM NO. 4

Ashvresada
West House
Sn No: 82Receipt Book No. 359

RECEIPT

Receipt No. 84The Village Panchayat Mandrem,Received with thanks from Valentino Antonio BottoRs. 5230.00 Rupees (Five thousand two hundred thirty only.)on account of Proposed tax for West House for year 2019-2020 0000 5230.00Date 27/1/2019

Reference to cash entry

Book 04page No. 150

Ashvresada
SECRETARY
Village Secretary
Mandrem - CUA

Instructions covering the use of form 4 :

- a) Each receipt book shall have a serial number and each receipt which shall be in duplicate for use with carbon paper. Each receipt shall have a serial number within the book. Both Book number and Receipt number shall be machine numbered on each receipt whether original or duplicate.
- b) The seal of the Panchayat shall be affixed to each receipt before issued. The carbon copy shall be retained and the original issued.

FORM NO. 4

RECEIPT

Ashwada
Guest House
Sr. No. 83 85

Receipt Book No. 359

Receipt No.:

The Village Panchayat Mandrem.

Received with thanks from Valentino Antonio BASTO

Rs. 4600 = Rupees (Four thousand six)
hundred only.

on account of Preparation for Guest House for
year 2019-2020. R. 4600 =

Date 27/11/2019

Reference to cash entry

Book 09

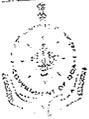
page No. 109



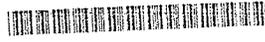
Ashwada
SECRETARY
Village Panchayat
Mandrem - Goa
V. P.

Instruction covering the use of form 4 :

- Each receipt book shall have a serial number and each receipt which shall be in duplicate for use with carbon paper. shall have a serial number within the book. Both Book number and Receipt number shall be machine numbered on each receipt whether original or duplicate.
- The seal of the Panchayat shall be affixed to each receipt before issued. The carbon copy shall be retained and the original issued.



Government of Goa
Directorate of Accounts
e-Challan



201900594011

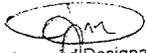
Name of the Bank	----	Treasury	11 DTO-PANAJI
Department	11 - EXCISE	DDO	53 - Super. Of Excise, Excise
Challan Ref. No.	---- 39	Date	16/05/2019

Shri Valentino A Brito , H.No.358,Asvem, Mandrem , North Goa, Goa	Nature of Remittance
0039 - State Excise	Licence Renewal, Appin
00 - ----	No.201920101001298
112 - Licences	
05 - 00 - Retail sale for consumption on premises	11700
Total Amount:	11700 (Rupees Eleven Thousand Seven Hundred Only.)

EIN :3011680100590|Lic. No.:20101146000046 (FCL/397) ,Renewal Year:,2019-20

Signature of Remitter

(Customer Copy)


Signature and Designation
of the Officer (if required)

Print Date: 16/05/2019

Valid upto: 22/05/2019

(Receipt is valid only after bank seal)

FORM NO. 4

[See Rule 13 and Rule 20 (IV)]

Ashwewada

H.No. 89

Receipt Book No. 399

RECEIPT

Receipt No.: 31

The Village Panchayat Mandrem.

Received with thanks from Alex Caitan Britto

Rs. 100 00 Rupees (one hundred only.)

on account of House tax for year 2020-2021
is Rs. 100 00

Date 22/9/2020

Reference to cash entry

Book 02

page No. 20

Secretary

V. P.

Instruction covering the use of form 4 :

- Each receipt book shall have a serial number and each receipt which shall be in duplicate for use with carbon paper, shall have a serial number within the book. Both Book number and Receipt number shall be machine numbered on each receipt whether original or duplicate.
- The seal of the Panchayat shall be affixed to each receipt before issued. The carbon copy shall be retained and the original issued.

FORM NO. 4

[See Rule 13 and Rule 20 (IV)]

Ashveerada
H.No. 358Receipt Book No. 399**RECEIPT**

Receipt No.:

The Village Panchayat Mandstha32Received with thanks from Valentine A. BithoRs. 400.00 Rupees (Four hundred only.)on account of House Tax Post for 2020-2021 to
Rs. 400.00Date 22/9/20 20

Reference to cash entry

Book 02page No. 77

Secretary

V. P.

Instruction covering the use of form 4 :

- Each receipt book shall have a serial number and each receipt which shall be in duplicate for use with carbon paper. Each receipt shall have a serial number within the book. Both Book number and Receipt number shall be machine numbered on each receipt whether original or duplicate.
- The seal of the Panchayat shall be affixed to each receipt before issued. The carbon copy shall be retained and the original issued.

FORM NO. 4

[See Rule 13 and Rule 20 (IV)]

Ashwade
H.No. 359Receipt Book No. 399**RECEIPT**Receipt No. 33The Village Panchayat Mandam.Received with thanks from Valentine A. BATHORs. 200 00 Rupees (Two hundred only.)on account of House tax for year 2020-2021
R. 200 00Date 22/9/2020

Reference to cash entry

Book 02page No. 77

Secretary

V. P.

Instruction covering the use of form 4 :

- Each receipt book shall have a serial number and each receipt which shall be in duplicate for use with carbon paper, shall have a serial number within the book. Both Book number and Receipt number shall be machine numbered on each receipt whether original or duplicate.
- The seal of the Panchayat shall be affixed to each receipt before issued. The carbon copy shall be retained and the original issued.

FORM NO. 4

[See Rule 13 and Rule 20 (IV)]

Ashvceada
H.No. 359 (B)Receipt Book No. 399**RECEIPT**Receipt No.: 35The Village Panchayat mandramReceived with thanks from Valery concecao BritoRs. 400 = 00 Rupees (Four hundred only.)on account of House tax per year 2020-2021Rs. 400 = 00Date 24/9/2020

Reference to cash entry

Book 02page No. 130

Secretary

V. P. Village Panchayat

Instruction covering the use of form 4 :

- Each receipt book shall have a serial number and each receipt which shall be in duplicate for use with carbon paper. Each receipt shall have a serial number within the book. Both Book number and Receipt number shall be machine numbered on each receipt whether original or duplicate.
- The seal of the Panchayat shall be affixed to each receipt before issued. The carbon copy shall be retained and the original issued.

235	Method of serving notices, etc.	243	Power of Panchayat to make bye-laws
236	Official display of flag	244	Power of Government to make model regulations and bye-laws and adoption of such regulations and bye-laws by the Panchayat
237	State Election Commission	244-A	Power of Government to exercise any function
238	Preparation of development plan	244-B	Power of Government to allow to carry out any developmental works in any Panchayat area
239	District Planning Committee	244-C	Transfer of proceedings
239-A	Powers of Officers	245	Repeal and Savings
239-B	Limitation and Court fees	246	Removal of difficulties Schedules (I, IA, II & III)
239-C	Procedure		
240	Power of Government to make rules		
241	Amendment of Schedules I, IA, II & III		
241-A	Delegation of powers		
242	Power of Zilla Panchayat to make regulations		

GOVERNMENT OF GOA**Law (Legal & Legislative Affairs) Department****Notification**

7-15-94/LA

The Goa Panchayat Raj Act, 1994 (Goa Act 14 of 1994) which has been passed by the Legislative Assembly of Goa on 25-5-1994 and assented to by the Governor of Goa on 9-7-1994, is hereby published for general information of the public.

P. V. Kadnekar, Joint Secretary (Law).

Panaji, 13th July, 1994.

The Goa Panchayat Raj Act, 1994

(Goa Act No. 14 of 1994) [9-7-1994]

AN

ACT

to replace the present enactment relating to Panchayats by a comprehensive legislation.

Whereas it is expedient to replace the present enactment by a comprehensive enactment to establish a two-tier Panchayat Raj System in the State with elected bodies at village and district levels, in keeping with the Constitution Amendment relating to Panchayats for greater participation of the people and more effective implementation of rural development programmes.

Be it enacted by the Legislative Assembly of the State of Goa in the Forty-fifth Year of the Republic of India as follows:—

CHAPTER I

Preliminary

1. Short title and commencement.— (1) This Act may be called the Goa Panchayat Raj Act, 1994.

(2) Section 245 shall be deemed to have come into force with effect from 20-4-94, while the remaining sections shall come into force on such date as the Government may, by notification in Official Gazette specify and different dates may be specified for different provisions of the Act.

2. Definitions.— In this Act, unless the context otherwise requires,-

(1) “Backward classes” means such classes of citizens as may be notified by the Government from time to time as belonging to backward class;

¹[“(1-A) “Block Development Officer” means a person appointed as Block Development Officer by the Government;”]

²[“(1-B) “Ballot” means ballot papers prepared in accordance with the provisions of the Act or rules made thereunder and includes “Electronic Voting Machine”];

(2) “building” includes a house, outhouse, stable, privy, urinals, shed, hut, wall and any other structure whether of masonry, bricks, wood, metal or any other material, but does not include a temporary structure erected on ceremonial or festive occasion or a tent;

(3) “Sarpanch” means the Sarpanch of a Panchayat;

(4) “Deputy Sarpanch” means the Deputy Sarpanch of a Panchayat;

(5) “Adhyaksha” means the Adhyaksha of a Zilla Panchayat;

(6) “Upadhyaksha” means the Upadhyaksha of a Zilla Panchayat;

(7) “Collector” means the Collector of the district ³[and includes an Additional Collector;]

(8) “Chief Executive Officer” means the Chief Executive Officer of a Zilla Panchayat ⁴[and includes any other officer appointed by the Government in this behalf];

⁵[(8-A) “Deputy Director” means the person appointed as the Deputy Director of Panchayat by the Government;]

¹ Clause (1A) inserted by (First Amendment) Act, 1996 (Goa Act 1 of 1997).

² Clause (1B) inserted by (Third Amendment) Act (Act No. 11 of 2000).

³ Inserted by the Amendment Act No. 1 of 1997.

⁴ Inserted by the Amendment Act No. 1 of 1997.

⁵ Inserted by the Amendment Act 1 of 1997.

68. Permission for the construction of factories and the installation of machinery.— ⁴⁴[(1)] No person shall, without the permission of the Panchayat and except in accordance with the condition specified in such permission,—

(a) construct or establish any factory, workshop or workplace in which it is proposed to employ steam power, water power; or other mechanical power or electrical power; or

(b) install in any premises, any machinery or manufacturing plant driven by any power as aforesaid, not being machinery or manufacturing plant exempted by rules made by the Government under this Act.

⁴⁵[(2) The provisions of sub-sections (2), (3), (4), (5), (6) and Explanation to section 66 of the Act shall apply *mutatis mutandis*, to this section.]

69. Prohibition of offensive or dangerous trades without licence.— No place within the jurisdiction of Panchayat shall be used for the purpose of any trade, business or industry which the Government may, by notification declare to be offensive or dangerous, except under a licence granted or renewed by the Panchayat and subject to such conditions as may be imposed in the licence.

70. Control of hotels etc.— No place within the jurisdiction of a Panchayat shall be used as a hotel, restaurant, eating house, coffee house, sweetmeat shop, bakery, boarding house or lodging house (other than a hostel recognized by the Government), or a dharmashala or for manufacturing ice or aerated water except under a licence granted or renewed by the Panchayat and except in accordance with condition specified therein.

71. Licensing of shops.— No place within the jurisdiction of a Panchayat shall be used as a shop whether permanently or temporarily, except under a licence granted or renewed by the Panchayat and except in accordance with the conditions specified therein.

72. Provisions applicable to permission and licences.— (1) A permission shall be granted under section 68 and the licence under sections 69, 70 and 71 shall be granted or renewed, only on payment in advance of such fee as may be prescribed.

(2) The Panchayat may, for reasons to be recorded in writing refuse to grant the permission under section 68 or to grant or renew a licence or suspend or cancel a licence granted or renewed, under sections 69, 70 and 71 for default of any of the conditions subject to which the licence was granted.

(3) Any person aggrieved by the refusal to grant permission under section 68 or to grant or renew licence, or by the suspension or cancellation of a licence under sub-section (2) may, within thirty days of the date of communication of the order, appeal to the ⁴⁶[Director] and his decision on such appeal shall be final.

73. Obstructions and encroachments upon public streets and open sites.— (1) whoever not being duly authorized in this behalf within limits of a Panchayat area,—

⁴⁴ Existing provisions numbered as sub-section (1) by the Amendment Act 1 of 1997.

⁴⁵ Inserted by the Amendment Act 1 of 1997.

⁴⁶ Substituted by the Amendment Act 1 of 1997.

GOVERNMENT OF GOA, DAMAN AND DIU
Law Department (Legal Advice)

—
Notification

LD/5/17/82 (D)

The following Act which was passed by the Legislative Assembly of Goa, Daman and Diu on the 28th day of July, 1982 and assented to by the Administrator on the 14th November, 1982 is hereby published for the general information of the public.

B. S. Subbanna, Under Secretary (Drafting).

Panaji, 23rd November, 1982.

—
The Goa, Daman and Diu Registration of Tourist Trade Act, 1982

(Act No. 10 of 1982)

AN

ACT

to provide for the registration of persons dealing with tourists and for matters connected therewith.

Be it enacted by the Legislative Assembly of Goa, Daman and Diu in the Thirty-third Year of the Republic of India as follows:

CHAPTER I

Preliminary

1. Short title, extent and commencement.— (1) This Act may be called the Goa, Daman and Diu Registration of Tourist Trade Act, 1982.

(2) It shall extend to the whole of the Union territory of Goa, Daman and Diu.

(3) It shall come into force on such date as the Government may, by notification in the Official Gazette appoint.

2. Definitions.— In this Act, unless the context otherwise requires,—

¹[(a) 'adventure sports operator' means a person operating adventure sports, such as, aero sports, go-carting, bungee jumping, wind surfing, paragliding, hot air balloon etc.];

(aa) 'boat' includes a house-boat, motor-boat, motor launch, pedal boat, sailing boat ²[parasailing and canoe];

¹ Clauses (a) and (aa) is re-numbered as clauses (aa) and (aaa) respectively and clause (a) is inserted by Amendment Act 7 of 2011 published in the Official Gazette, Series I No. 11 dated 16-6-2011.

² Inserted by the Amendment Act 7 of 2011.

³[(aaa) 'beach shack' means a purely temporary stall on such material, size and design and for such activities on the beach as the Government may, by notification in the Official Gazette, specify;]

(b) 'certificate' means a certificate of registration issued under any of the provisions of this Act;

⁴[(bb) 'chair' means chair made up of wood/steel/plastic or standard size;]

⁵[(c) 'dealer' means a person carrying on in a tourist area the business of selling any notified articles, whether wholesale or retail, and whose stocks/turnover of the said notified articles exceeds 50% of their total stocks/turnover, and includes his agent or employee transacting business on his behalf;]

⁶[(cc) 'deckbed' means bed made up of wood/steel/plastic, of size 6' x 3', with or without mattress;]

(d) 'Government' means the Government of Goa, Daman and Diu;

(e) 'hotel' includes any premises or part of premises including a house-boat, restaurant, bar or a tent where lodging with or without board or any kind of eatables or beverages is provided for a monetary consideration;

(f) 'hotel-keeper' includes any person who owns or operates a hotel as proprietor and includes a person managing or operating the affairs of a hotel for and on behalf of the proprietor;

(g) 'malpractice' includes cheating, touting, impersonation, obstruction in allowing free choice for shopping or stay or travel management, charging a price higher than that displayed on the label or remuneration higher than that fixed under this Act, failure to display price label on the articles, ⁷[operation of water sports by a water sports operator without Certificate of Registration or without safety equipment on the vessel, charging of more fees by the tourist taxi operator than the one specified for the purpose] failure to give cash memos and wilful failure to execute an order within the stipulated time and according to the terms agreed.

Explanation 1.— For the purposes of this clause, labelled price (the price displayed on the label on the article) shall be the reasonable price as may be fixed by the prescribed authority.

⁸[**Explanation 2.**— The expression 'touting' means coercing for shopping, accommodation, transportation, sightseeing or pestering for any particular premises, person, establishment, manufacturer, vending, hawking, massaging on the beach or any other service connected with tourism with consideration of personal benefit;]

³ Inserted by the Amendment Act 60 of 2001.

⁴ Inserted by the Amendment Act 60 of 2001.

⁵ Substituted by the Amendment Act 10 of 1988.

⁶ Inserted by the Amendment Act 60 of 2001.

⁷ Inserted by the Amendment Act 7 of 2011.

⁸ Substituted by the Amendment Act 60 of 2001.

(h) 'notified article' means any article notified by the Government in the Official Gazette for the purposes of this Act;

(i) 'prescribed' means prescribed by rules made under this Act;

(j) 'prescribed authority' means the authority notified as such by the Government, provided that different authorities may be notified for different provisions of this Act;

⁹[(jj) 'spice plantation' means a place where tourists visit and can get first hand information and view of spice plants/trees on payment of monetary consideration.

(jjj) 'tourist taxi operator' means a person or firm operating motor vehicles for tourists on rental basis and for which permission has been granted by the Transport Department];

(k) 'tourist area' means any area notified by the Government in the Official Gazette to be a tourist area for the purposes of this Act;

¹⁰[(kk) 'tourist season with reference to shack' means the period commencing on the first day of October or the calendar year and ending on the fifteenth day of June of the following calendar year];

¹¹[(kkk) 'tour operator' means a person or a firm operating or conducting sight seeing or individual tours to the tourists for which licence has been issued by the Transport Department];

(l) 'tourist' means a person or group of persons, including pilgrims, visiting the Union territory of Goa, Daman and Diu from any part of India or outside India;

(m) 'travel agent' means a person engaged in the business of making travel, camping, tour operating or other travel arrangements for tourists for a monetary consideration and includes a tourist guide, excursion agent, tent and camping agent or tour operator;

(n) 'travel arrangements' include —

(a) arrangements for transportation, sight seeing;

(b) arrangements for lodging with or without food; and

(c) rendering other services, such as assistance for game, sports or receipt or despatch of personal belongings of a tourist.

¹²[(nn) 'water sports operator' means a person operating boats/parasailing/ /jetskii/kayaking/canoeing/rafting/scuba diving, etc., to tourists and includes water sports equipment dealer];

¹³[(o) 'umbrella' means umbrella made up of wood/steel pole with nylon or cotton cloth top.]

⁹ Inserted by the Amendment Act 7 of 2011.

¹⁰ Inserted by the Amendment Act 60 of 2001.

¹¹ Inserted by the Amendment Act 7 of 2011.

¹² Inserted by the Amendment Act 7 of 2011.

¹³ Inserted by the Amendment Act 60 of 2001.

(b) if he is convicted of any offence under Chapter XIV and XVI of the Indian Penal Code, 1860 or under any of the provisions of this Act or of any offence punishable under any law providing for the prevention of hoarding, smuggling or profiteering or adulteration of food or drugs or corruption; Central Act
45 of 1860..

(c) if he is declared an insolvent by a Court of competent jurisdiction and has not been discharged;

(d) if any complaint of malpractice is received and proved against him.

(2) Any dealer whose name is removed from the register under sub-section (1) shall forthwith cease to be a dealer.

CHAPTER III

Registration of Hotels

7. Registration.— (1) Every person intending to operate a hotel in a tourist area shall, before operating it, apply for registration to the prescribed authority in the prescribed manner.

(2) Notwithstanding anything contained in sub-section (1), any person already operating a hotel in a tourist area on the date of notification under clause (k) of section 2, shall apply for registration within three months from the aforesaid date.

(3) Every application made under sub-section (1) shall be disposed off within a period of three months from the date of receipt of the application failing which the application shall be deemed to have been accepted for registration.

8. Certificate of registration.— The prescribed authority shall, unless registration is refused under section 9, direct that the name and the particulars of the hotel and the hotel-keeper be entered in the register maintained for the purpose and shall issue a certificate to the hotel-keeper in the prescribed form.

9. Refusal to register a hotel.— (1) The prescribed authority may refuse to register a hotel under this Act on any of the following grounds, namely:—

(a) if the hotel-keeper is convicted of any offence under Chapters XIV and XVI of the Indian Penal Code, 1860 or under any of the provisions of this Act or of any offence punishable under any law providing for the prevention of hoarding, smuggling or profiteering or adulteration of food or drugs or corruption and two years have not elapsed since the termination of the sentence imposed upon him; Central Act
45 of 1860.

(b) if the hotel-keeper has been declared an insolvent by a Court of competent jurisdiction and has not been discharged;

(c) if the name of the hotel-keeper has been removed from the register under clause (c) or clause (d) of section 10 and three months have not elapsed since the date of removal;

(d) if the hotel-keeper does not hold a licence or certificate required to be held by him under any law for the time being in force;

(e) if in the opinion of the prescribed authority there is sufficient ground, to be recorded in writing, for refusing registration.

(2) No application for registration shall be refused unless the person applying for registration has been afforded a reasonable opportunity of being heard.

10. Removal of the name from the Register.— (1) The prescribed authority may, after giving an opportunity of being heard by an order in writing, remove the name of a hotel from the register and cancel its certificate on any of the following grounds, namely:—

(a) if the hotel-keeper ceases to operate the hotel in the tourist area for which it is registered;

(b) if the hotel-keeper is convicted of any offence under Chapters XIV and XVI of the Indian Penal Code, 1860 or under any of the provisions of this Act or of any offence punishable under any law providing for the prevention of hoarding, smuggling or profiteering or adulteration of food or drugs or corruption;

Central Act
45 of 1860.

(c) if the hotel-keeper is declared an insolvent by a Court of competent jurisdiction and has not been discharged;

(d) if any complaint of malpractice is received and proved against a hotel-keeper.

¹⁴[(e) if the hotel-keeper has failed to renew the certificate within a period of one month from the date of its expiry].

¹⁵[**10A. Closure of hotel.**— If the holder of a certificate issued under section 8 of this Act intends to close down his business in the premises during the period of validity of the certificate, he shall inform the same to the prescribed authority in writing at least fifteen days prior to the date on which he actually intends to close down the business alongwith original certificate].

(2) Any hotel the name of which is removed from the register under sub-section (1) shall forthwith cease to operate.

11. Classification of hotels and fixation of rates.— The prescribed authority may after following the procedure as may be prescribed and after giving an opportunity of being heard to the hotel-keeper, by notification in the Official Gazette, classify the hotels and award a grade to each hotel and also fix the reasonable maximum rate and the service charges, if any, commensurate with the standard of the hotel and the quality of food, accommodation and service, which may be charged by the hotel-keeper for board or lodge or for both from the person staying therein or from other customers:

Provided that nothing in this section shall apply to the hotels which are classified or graded by the Government of India or any board or authority under the Government of India or by or under an Act of Parliament.

¹⁴ Inserted by the Amendment Act 7 of 2011.

¹⁵ Inserted by the Amendment Act 7 of 2011.

12. Hotel-keeper to display information.— Every hotel-keeper shall cause to be displayed at some conspicuous place of the hotel, such information as may be prescribed.

13. Hotel-keeper to present detailed bill.— Every hotel-keeper shall render detailed bills to the persons residing in the hotel and other customers and shall give receipts in acknowledgment of all payments.

¹⁶[**13A. Licensing of beach shacks.**— (1) Before commencement of the tourist season, the prescribed authority shall, through a public notice issued in the local newspapers, call for applications for installation of beach shacks, on such beaches as may be notified by the Government, from persons who are not employed or engaged, directly or indirectly, in any business, vocation or profession, such as tourist taxis, hotels, bars or restaurants, sale of handicrafts, souvenirs, toddy tapping, fishing or any other form of business not so specified.

(2) On receipt of such applications, the prescribed authority shall scrutinize the applications, and if found in order, grant necessary license by charging prescribed fees and on such terms and conditions as may be specified in this behalf.

(3) Where the number of eligible applicants are more than the number of beach shacks permitted on any particular beach, the selection shall be decided by draw of lots on such date and at such time as the prescribed authority may notify in this behalf.

(4) License shall be granted for putting up only one beach shack to a member of the family.

(5) Any person intending to erect a beach shack in private property shall, before he erects such shack, apply for registration to the prescribed authority in the prescribed manner.

Explanation.— For the purpose of this section, “family” shall include husband or wife, as the case may be, dependent parents and unmarried children, provided they figure in the same ration card as the applicant.

13B. Licences for deckbeds, umbrellas and chairs.— (1) Licences for putting up deckbeds, umbrellas and chairs on such beaches as the Government may, by notification in the Official Gazette, specify, shall be granted by the prescribed authority by charging prescribed fees.

(2) Number of deckbeds, umbrellas and chairs on the beach shall be as determined by the Government from time to time by notification in the Official Gazette.

(3) Deckbeds/umbrellas/chairs put up on the beaches notified under sub-section (1), shall be removed during the night time by 6.00 p.m.]

CHAPTER IV

Travel Agents

14. Registration.— (1) No person shall carry on the business of a travel agent unless he is registered in accordance with the provisions of this Act.

¹⁶ Inserted by the Amendment Act 60 of 2001.

Annexure A-23Reg. No. 254
Recd. No. A/4145

056853



GOVERNMENT OF GOA

DIRECTORATE OF PLANNING, STATISTICS AND EVALUATION

Form No. 5

(See Rule 8)

Certificate of Birth issued under Section 12 of the Registration of Births and Deaths Act, 1969.
issued under Section 17 of

This is to certify that the following information has been taken from the original record of birth which is in the Register for Mozgin
Taluka Pornem of District N. Goa of the State of Goa.
(local area)

Name : Valentino Antonio BsitoSex : Male Registration No. : 2687 BK106Date of Birth : 16/07/1963 (Sixty-Three)Date of Registration : 03/08/1963Place of Birth : Asvem-mandsemName of father : Aleixo Caitano BsitoName of mother : Ditosa de SouzaName of grandfather (father's side) : Pedro Menino BsitoName of grandmother (father's side) : Conceicao BsitoSignature of Issuing Authority
A. L. Fernandes

Archivist (General)

Directorate of Archivist &

Archaeology

Date : 26/10/65

Seal

Chief Registrar
(Facsimile signature)